

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.198/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2021**

Name of the Company: National Realty Pvt Ltd
V/s
Prince Containers Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code,
2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

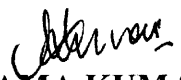
Advocate, Ms. Tanaya Shah appeared on behalf of Respondent.

Advocate, Mr. Sushil R Golchha appeared on behalf of Financial Creditor, has filed a withdrawal pursis with the acknowledgement of Respondent, who has also put her signature.

In view of the withdrawal pursis, the instant CP(IB) 198 of 2020 stands dismissed as withdrawn.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 1st day of February, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**